

13.08 3/4 hrs

STANDING COMMITTEE ON COMMERCE
FIRST REPORT.

SHRI K.P. UNNIKISHNAN (Badagara):

Sir, I beg to lay on the Table a copy of the First Report of the Department Related Parliamentary Standing Committee on Commerce.

MATTERS UNDER RULE 377

13.09 hrs.

(i) Need to Ensure that Industries set up with subsidy in Himachal Pradesh are not shifted out of the State

[Translation]

SHRI KRISHAN DUTT SULTANPURI (SHIMLA): A lot of industries were set up in Himachal Pradesh after independence. A time came, when the Centre as well as the state Government provided subsidies of lakhs of rupees in the form of machinery and building construction material for encouraging the people there to set up their own industries. Lakhs of rupees were also spent on the industries set up by the Government. But now those industries are in a critical condition. Several industrialists have shifted the industries after getting the subsidy out of the state and the workers working in those industries have become jobless. Not only this, some of the industries set up in public sector have been given on lease and some have been sold out. This has increased the problem of unemployment and the workers there are in much distress today.

I, thereof, request the Central Government to ensure that the industries set up with subsidy in Himachal Pradesh are not shifted out of the state.

(ii) Need to Ensure the Landless People get Possession of Land allotted to them Particularly District of Uttar Pradesh

[Translation]

SHRI LAKSHMI NARAYAN MANI TRIPATHI (Kaiserganj): Mr. Speaker, Sir, in

different states of the country, especially in various districts of Uttar Pradesh, the landless labourers including Scheduled Tribes and people from backward classes and the poor are facing starvation as they have not been given possession of the land allotted to them on lease as per the policy of the Government. On the other hand, their landlords are forcibly ploughing and sowing hundreds of acres of land for the last so many years.

The poor labourers of Manjakhurj of Manpara tehsil thesis and Godhias Tapesiwah Hata Nasirganj etc. of Kaiserganj tehsil under district Behraich have till date not been given possession of the land, allotted to them twenty years ago on lease.

Therefore, it is my demand that the Central Government should ensure implementation of this national policy in the public interest by 30th June, 1993 and lessees should be given possession of their land after properly demarcating it.

(iii) Need to connect Sambhal town in Uttar Pradesh with Gajraula by Broadgauge Rail Line

DR. S.P. YADAV (Sambhal): Mr. Speaker, Sir, Sambhal is an ancient historical town of Uttar Pradesh. Sambhal is situated near Delhi but even then it has not got proper rail facility. This city earns sufficient foreign exchange of the country by exporting precious and beautiful ornaments made of horns and bones.

I request the hon. Minister of Railways to immediately connect Sambhal town with Gajraula by broad gauge rail line. It will open a new route between Delhi and Lucknow, if connected with Gajraula. This route from Delhi via Gajraula - Sambhal - Bilaria Chandausi, Aonla - Chaneti till to Lucknow will be economically and socially beneficial for a vast rural area.

(iv) Need to restore Odlabari Railway Station, West Bengal.

SHRI JITENDRA NATH DAS (Jaipauri): I wish to draw the attention of the Government to the fact that by a recent order, the Ministry of Railways have closed down the Railway station, Odlabati, West Bengal. It is one of the oldest station which has been existing since 1952. It